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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 16th October, 2019.

No.LL(B).74/2012/29.—The Meghalaya Forest Regulation (Amendment) Act, 2019 (Act No. 24 of 2019) is hereby published for general information.

MEGHALAYA ACT NO. 24 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 9th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 16th October, 2019.

THE MEGHALAYA FOREST REGULATION (AMENDMENT) ACT, 2019**An
ACT**

to amend the Meghalaya Forest Regulation (Assam Regulation No. 7 of 1891 as adapted and amended by the State of Meghalaya).

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Forest Regulation (Amendment) Act, 2019.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of Section 3 of the Meghalaya Forest Regulation.

2. In the Meghalaya Forest Regulation (Assam Regulation No. 7 of 1891 as adapted and amended by Meghalaya), in clause (2) of Section 3, the word “bamboos” appearing therein shall be omitted.

S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law Department.